

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(CAA)-186(PB)/2017

IN THE MATTER OF:

M/s Gamma Gaana Limited

.... APPLICANT / PETITIONER

V/s

M/s Times Internet Limited

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 01.09.2017

Coram:

R. VARADHARAJAN

HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN

HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Abhishek Seth, Advocate

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. Subsequent to the order passed by the Hon'ble Principal Bench in first motion dated 07.08.2017, wherein Hon'ble Principal Bench was pleased to dispense with the meetings of equity shareholders, preference shareholders, secured creditors and unsecured creditors of the respective companies, this matter is coming up before us for second motion seeking for direction as required to be given in view of the provisions of 230-232 of the Companies Act 2013. and the attendant rules framed there under. Now, the following directions are issued:-

The petitioner will cause a paper publication of the notice of hearing of this petition which is fixed on 26.10.2017 in English in the newspaper 'Business Standard' and in vernacular in 'Jan Satta' both in the respective Delhi edition at least 10 days before the said date of hearing. Further the petitioner is also directed to give notice of hearing to the Registrar of Companies, Regional Director on behalf of Central Government and to the



Deepak Kumar

Income Tax Department as well as to the Official Liquidator at least 30 days before the date of hearing. On receipt of notice, the above said authorities shall file their representations / objection, if any, within a period of 30 days from the date of receipt of notice. The petitioners shall individually file affidavit of service / compliance with the above said directions at least 7 days before the date of hearing fixed as above of the petition.

Post the matter on 26th October 2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)